REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA), Indiranagar, Bangalore- 560 038.

Dated: 15 JUL 1988

APPLICATION NO

1005

/87 (F)

W.P.No.

APPLICANT

Vs

RESPONDENTS

Shri N.C. Rajappa

To

- Shri N.C. Rajappa
 Door No. 12, Shankarapura
 IV Cross
 Chickmagalore
- Shri B. B. Mandappa
 Advocate
 115/3, Balappa Building
 Seshadripuram Circle
 Bangalore 560 020
- 3. The Assistant Superintendent of Post Offices Chickmagalore Postal Sub-Division Chickmagalore 577 101

& another

4. The Secretary

Ministry of Communication

The Asst. Supdt. of Post Offices, Chickmagalore

5. Shri M. Vasudeva Rao Central Govt. Stng Counsel High Court Building Bangelore - 560 001

New Delhi - 110 001

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/GARY/

8-7-88

June Market

Encl: as above.

DEPUTY REGISTRAR

(JUDICIAL)

(JUDICIAL)

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE

DATED THIS THE 8TH DAY OF JULY, 1988

Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman and Hon'ble Shri L.H.A. Rego, Member (A)

APPLICATION NO. 1005/1987

Shri N.C.Rajappa, s/o Channaiah, aged 30 years, D.No.12, Shankarapura, IV cross, Chickmagalore.

.. Applicant.

(Shri B.E. Mandappa, Advocate)

V .

- Asst. Supdt. of Post Offices, Chickmayalore Postal Sub-Division, Chickmayalore.
- 2. The Government of India by its Secretary to Government, M/o Communication, New Delhi.

.. Respondents.

(Shri M. Vasudeva Rao, C.G.A.S.C.)

This application having come up for hearing to-day, Vice-Chairman made the following:

ORDER

In this application made under Section 19 of the Administrative Tribunals Act, 1985 ('the Act'), the applicant has challenged Order No. EDP/J Nagar dated 12.3.1986 (Annexure-A4) of the Assistant Superintendent of Post Offices, Chickmayalur Postal Division, Chickmayalur (ASP) terminating his services as ED Packer with immediate effect.

2. In making this application there is a delay of 59 days. In IA No.1 the applicant has sought for condoning that delay. IA No.1 is opposed by the Respondents.



- applicant contends that the facts and circumstances averred in IA No.1 constitute a sufficient ground for condoning the delay and the same be condoned and the application decided on merits.
- 4. Shri M. Vasudeva Rao, learned counsel for the Respondents contends that the facts and circumstances averred in IA No.1 which are vayue and yeneral, do not constitute a sufficient yround for condonation of delay.
- 5. In IA No.1 the applicant has stated that he was not aware of the period of limitation and his financial condition also prevented him from making the application in time. We will even assume that both these facts averred by the applicant are also correct. But both of them, either separately or cumulatively, do not constitute a sufficient ground to condone the delay. Even otherwise the facts stated in IA No.1 are too vague and general and are incapable of verification. We are therefore of the view that the applicant had not made out a sufficient cause for condoning of delay. On this conclusion IA No.1 is liable to be rejected. If IA No.1 is liable to be rejected then the main application is liable to be dismissed without examining the merits.

6. In the light of our above discussion we reject IA No.1 and consequently we also reject the main application. But in the circumstances of the case we direct the parties to bear their own costs.

TRUE COPY

DEPUTY REGISTRAR (JDINAL CHAIRMAN BANGALOHE VICE-CHAIRMAN

FMBER (A)